

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3287
ANSWERED ON:01.08.2014
INDUSTRIAL INCENTIVES TO ANDHRA PRADESH
Maganti Shri Murali Mohan

Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Andhra Pradesh has requested Central Government to sanction industrial incentives and concessions for a period of 15 years in accordance with the provision of the Andhra Pradesh Reorganisation Act; and

(b) if so, the details thereof and the time by which such sanction is likely to take place?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (NIRMALA SITHRAMAN)

(a) & (b): A proposal from the Government of Andhra Pradesh was received in the Department of Industrial Policy & Promotion for fiscal and other incentives including tax concessions. The proposal include 100% exemption of excise duty, Income Tax and Service Tax apart from fiscal incentive of 3% Interest Subsidy, 100% Insurance Subsidy and 30% Capital Investment Subsidy, for a period of 15 years.

The above proposal is under examination.